

OA/224/87

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Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

30.8.1987

Mr.B.B.Oza learned advocate for the applicant files an application for an adjournment. Heard Mr.J.D.AJmera learned advocate for the respondent. More than one adjournment has been given on account of the petitioners' advocate's absence. Interim relief cannot be allowed to continue if the petitioners' advocate have to be accommodated. The case is adjourned to 4th August, 1987 and if the advocate do not appear, the case will proceed.

(P.H.Trivedi)
Vice Chairman

(P.M.Joshi)
Judicial Member

OA/234/87

(7)

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

4.8.1987

Learned advocate Mr. Radhakrishnan for Mr. B.B. Oza appears and states that in this case the appeal has filed and the appellate authority has disposed of the appeal by quashing and setting aside the impugned order and therefore the case has become infructuous. So disposed of.

Pravin

(P.H.Trivedi)
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